

**बिलासपुर, रायपुर और जगदलपुर के लिए  
वायुदूत सेवाएं**

3323. श्री गोदिल प्रसाद अनुरागी : क्या पर्यटन और नागर विमानन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने बिलासपुर, रायपुर और जगदलपुर के लिए वायुदूत सेवाएं शुरू करने का निर्णय लिया है; और

(ख) यदि हां, तो इन स्थानों के लिए वायुदूत सेवा कब तक शुरू हो जाएगी ?

पर्यटन और नागर विमानन मन्त्रालय में राज्य मन्त्री (श्री खुर्शीद आलम खां) : (क) जी, हां।

(ख) इन स्टेशनों को वायुदूत से वास्तव में जोड़ना, उपयुक्त इल्के परिवहन विमान की प्राप्ति, आधार संरचनात्मक सुविधाओं के विकास तथा प्रचालनों की आर्थिक विकास-क्षमता/व्यवहार्यता पर निर्भर करेगा। इन स्टेशनों को विमानसेवा से प्रस्तावित जोड़ने के बारे में कोई निश्चित समयावधि बताना इस समय संभव नहीं है।

**Scheduled Tribe Officers sent abroad for  
Foreign Courses/Foreign Deputations**

3324. SHRI DALBIR SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether Scheduled Tribe Officers are considered for foreign courses and foreign deputations ;

(b) if so, the total number of group 'A' Tribal officers in the Finance Ministry who. were sent abroad during the last five years, with the name of the course and the country alongwith duration of the course ; and percentage of such officers vis-a-vis other officers of general category sent abroad ; and

(c) if not, whether any steps are proposed to be taken to encourage good officers ?

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI PAT,

TABHI RAMA RAO) : (a) to (c) The information is being collected and will be laid on the Table of the House as soon as possible.

**Refusal for Rrgistration of Shares of Purchased  
by Non-Resident Indians**

3325. SHRI GULSHER AHMED : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that in keeping with the liberalised policy of Government for non-residents investment in India, some non-residents in London and their group of companies purchased equity shares of Delhi Cloth and General Mills Co. Ltd., but registration of their shares has been refused by the company as reported in the press;

(b) if so, full details of the names of the transferees and other particulars of the shares of which transfer has been refused ;

(c) the reasons for such refusal ;

(d) the effect of such refusal on the share markets, negotiability of shares and non-residents investment in India, and Government's reaction thereto ;

(e) whether Government is considering any revision in the policy for investment in India by non-residents ; and

(f) what is the role of financial institutions who hold bulk equity shares of the company in the reported refusal ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) During the period from 1st March 1983 to 2nd May, 1983 80,000 shares of Rs. 25/- each of Delhi Cloth and General Mills Company Limited were purchased on behalf of each of the following 13 overseas companies of the Caparo Group, U.K. :

1. Caparo Tea Company Ltd.
2. Empire Plantations & Investment Ltd.
3. Assam Frontier Tea Holding Plc.
4. Caparo Investments Ltd.
5. Steel Sales Limited.
6. Atlantic Merchants Limited.
7. Buchanan Limited.
8. Seymour Shipping Limited.